

BEFORE THE ADJUDICATING OFFICER
SECURITIES AND EXCHANGE BOARD OF INDIA

CORRIGENDUM

To

[ADJUDICATION ORDER Ref No.: Order/MC/RM/2022-23/22434]

1. Whereas, an Adjudication Order No. Order/MC/RM/2022-23/22434 dated December 28, 2022 (hereinafter referred to as '**order**'), has been passed against NSE Clearing Limited in the matter of Karvy Stock Broking Limited.
2. And whereas in para 67 of the aforesaid order, inadvertently typographical error has occurred w.r.t. name of the Noticee on which penalty is imposed. In order to rectify the same, it is hereby clarified that para 67 of the said order shall be read as:

"67. After taking into consideration all the facts and circumstances of the case, in exercise of powers conferred upon me under Section 15-I of SEBI Act read with Rule 5 of the Adjudication Rules, I hereby impose a penalty of Rs. 25,00,000/- (Rupees Twenty Five Lakhs only) under Section 15HB of SEBI Act, 1992 on NSE Clearing Corporation Limited for violation of para 7 of the SEBI Early Warning Mechanism Circular dated December 17, 2018".

3. The other contents of the Adjudication Order No. Order/MC/RM/2022-23/22434 dated December 28, 2022 shall remain unchanged.
4. A copy of this corrigendum shall be sent to the Noticee in the aforesaid order and also to SEBI.

Date: December 30, 2022

Place: Mumbai

MANINDER CHEEMA
ADJUDICATING OFFICER